

ACTING CHIEF JUSTICE AND SACHIN SHANKAR
MAGADUM

20/09/2021

An affidavit has been filed by the Chief Engineer of Bangalore Metro Rail Corporation Limited and it has been stated that as per the order passed by this Court on 18.11.2020, 27.11.2020, 9.12.2020, the Tree Officer and Deputy Conservator of Forests, Bengaluru Urban Division, Bengaluru and the Tree Expert Committee have completed processing of the application submitted by the BMRCL and has granted permission subject to certain terms and conditions on 26.8.2021. In the light of the aforesaid, after hearing the learned counsel for the parties, approval is granted to Official Memorandum dated 26.8.2021 subject to the terms and conditions mentioned in the Official Memorandum and the BMRCL shall be free to proceed ahead in the matter. It is needless to mention that the BMRCL shall also at the same time continue with afforestation as per the memorandum issued by the Tree Officer and in compliance with the orders passed by this Court. Similarly, an approval is accorded on similar terms of another Official Memorandum dated 26.8.2021 which has been filed before this Court along with the Memo dated 13.9.2021 again issued by the Tree Officer. The last memo has been filed on 17.9.2021. On similar lines, an approval is also accorded to the Official Memorandum dated 8.9.2021 passed by the Tree Officer subject to the terms and conditions mentioned in the order passed by this Court today as well as the order passed by the Tree Officer. A detailed and exhaustive report has been filed by the

University of Agricultural Sciences (GKVK), Bengaluru, Department of Forestry and Environmental Science. The University has done exhaustive survey and has submitted a report. The report submitted by the University is accepted and the 7th respondent is permitted to proceed ahead in the light of the report submitted by the University of Agricultural Sciences(GKVK), Bengaluru. It has also been submitted by Sri.Dhyan Chinnappa, learned Senior Counsel that for translocation of trees tender has been issued. If the contracts are finalized, let a copy be handed over to the learned counsel appearing for the petitioner in the matter for objections, if any. List the matter on 19.11.2021.